CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No.M.A.394/2013 (O.A.591/2013) Date of order: 24.08.2016

Present : Hon ble Justice Mr. Vishnu Chandra Gupta, Judicial Member Hon ble Ms. Jaya Das Gupta, Administrative Member

UNION OF INDIA & ORS. (Eastern Railway)

Vs.

PROSENJIT DEBNATH & ORS.

For the applicant in the M.A. : None

(Respondents of O.A.)

For the Opposite Party

: Mr. A. Chakraborty, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Accommodation has been sought on behalf of counsel for the applicants in the M.A. on the ground that he is busy in the Hon'ble High Court. On earlier occasions also he was accommodated on the same ground. The matter is lingering since 2013.

2. Hence, we are deciding the matter on the basis of the pleadings. We find no merit in the matter for the reasons mentioned below:-

This is an application for recall of the order of this Tribunal dated 15.07.2013 passed in O.A.591/2013. It reveals that on 15.07.2013, an innocuous prayer of the applicant was allowed by the Tribunal directing the respondents to decide the representation of the applicants.

The applicants have prayed for recall of the order of this Tribunal dated 15.07.2013 on the ground that the applicants obtained the order by

misleading the court. If it is so, the competent authority has sufficient power to pass orders in accordance with law on the representation of the applicants as a simple direction was given to the respondents to decide the representation.

3. Accordingly the application for recall is dismissed.

(J. Das Gupta) Administrative Member

(Justice V.C. Gupta)
Judicial Member

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